

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 177 of 2004

Thursday, this the 11th day of March, 2004

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR. T.N.T. NAYAR, ADMINISTRATIVE MEMBER

1. R. Manoj Kumar,
S/o P. Chandran Nair,
T.C. 79/1406, Erumala Veedu,
Karikkakom, Beach PO,
Thiruvananthapuram - 695 007Applicant

[By Advocate Mr. G. Sasidharan Chempazhanthiyil]

Versus

1. Director of Accounts,
Postal, Thiruvananthapuram.

2. Chief Postmaster General,
Kerala Circle, Thiruvananthapuram.

3. Circle Recruitment Committee, rep. by
its Chairman, Office of the Chief
Postmaster General, Kerala Circle,
Thiruvananthapuram.

4. Union of India, represented by its
Secretary, Ministry of Communications,
New Delhi.Respondents

[By Advocate Mr. T.C. Krishna, ACGSC]

The application having been heard on 11-3-2004, the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicant is the second son of deceased P. Chandran Nair who, while working as a Group D employee under the 1st respondent, unfortunately died in harness on 7-2-2002. The applicant's elder brother is an ED Agent living separately from his house and is married. His sisters got married. Alleging that the family was wholly depending on the income from salary of the deceased and it has been driven them to indigence on account of the sudden and unexpected death of the deceased, the

applicant has made a request for employment assistance on compassionate grounds. The same was rejected by the impugned order Annexure A-1 dated 31-10-2002. Aggrieved by the rejection of the claim and stating that the case of the applicant has not received proper consideration and that in the light of the Government of India, Department of Personnel & Training O.M.No.14014/19/2002-Estt.(D) dated 5-5-2003 (Annexure A-9), the claim has got to be considered for three successive years, the applicant submitted Annexure A-10 representation to the 4th respondent. Finding that the representation has not been considered and disposed of and aggrieved by the rejection of the claim for employment assistance on compassionate grounds, the applicant has filed this application seeking to set aside Annexure A-1 and A-7 and to direct the 3rd respondent to reconsider the case of the applicant for compassionate appointment as provided for in Annexure A-8 and A-9.

2. When the application came up for hearing, Shri C.Rajendran, SCGSC took notice on behalf of the respondents.

3. Counsel on either side agree that the application may be disposed of now without going into the merits of the case directing the 4th respondent to consider Annexure A-10 representation of the applicant and to give the applicant an appropriate reply within a reasonable time.

4. In the light of the above submission by the learned counsel on either side, the Original Application is disposed of directing the 4th respondent to consider Annexure A-10 representation of the applicant taking into account Annexure A-9 and all other relevant orders and instructions on the

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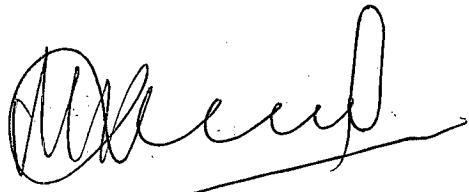
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subject and to give the applicant an appropriate reply within a period of three months from the date of receipt of a copy of this order. There is no order as to costs.

Thursday, this the 11th day of March, 2004



T.N.T. NAYAR
ADMINISTRATIVE MEMBER



A.V. HARIKANTH
VICE CHAIRMAN

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